

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:328
ANSWERED ON:25.02.2015
CASES OF CORRUPTION
Ajmal Shri Sirajuddin

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has taken note of cases of corruption/irregularities in implementation of various Centrally/State sponsored schemes in the country;
- (b) if so, the details thereof including the number of cases reported during each of the last three years and the current year and the action taken against the corrupt officials found guilty;
- (c) whether the Government has taken measures including introduction of a number of Bills for effectively tackling corruption during the last three years and if so, the details thereof; and
- (d) the other steps taken/proposed to be taken by the Government to ensure zero tolerance towards corruption in public offices?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): Yes, Madam. Such cases are investigated into by the Central and State Investigating Agencies. So far as the Central Bureau of Investigation is concerned, it has registered a total number of 165 cases [Regular Case (RC) + Preliminary Enquiry (PE)] related to various Centrally/State sponsored schemes viz National Rural Health Mission, Mahatma Gandhi National Rural Employment Guarantee Act etc. during the last 3 calendar years i.e. 2012, 2013, 2014 and the current year 2015 (up to 3.1.2015). The year wise break-up of these cases is as under:

2012	31
2013	61
2014	61
2015	12
(Up to	
31.1.	
2015)	
Total	165

Out of these 165 cases, 12 cases have been closed or recommended for action as deemed fit.

(c) & (d): The Government has recently taken several measures to combat corruption including introduction of a number of Bills in Parliament for effectively tackling corruption. The status of the main Bills is given below:

1. The Lokpal & Lokayuktas Bill, 2011: The Bill, has been passed by both Houses of Parliament in December, 2013. This Act requires some amendment so as to provide for situations where the quorum of the Selection Committee is incomplete due to absence of Leader of Opposition in the Lok Sabha, etc. Accordingly, Lokpal & Lokayuktas and other related law (Amendment) Bill 2014 has been introduced in Lok Sabha on 18.12.2014. The same has been referred to the Standing Committee on Personnel, Public Grievances, Law & Justice.

2. The Prevention of Corruption (Amendment) Bill, 2013: The Bill was introduced in Rajya Sabha on 19.08.2013 and is currently pending in Rajya Sabha after having been reported upon by the Department Related Parliamentary Committee on Personnel, Public Grievances, Law & Justice.

The other steps include:-

- (i) Enactment of Right to Information Act, 2005;

- (ii) Enactment of Whistle Blowers Protection Act, 2011;
- (iii) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (iv) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (v) Introduction of e-Governance and simplification of procedures and systems;
- (vi) Issue of Citizen Charters;
- (vii) Placing of details of immovable property returns of All members of the All India Services in public domain;
- (viii) Setting up of additional Special Courts exclusively for trial of CBI cases in different states.
- (ix) Introduction of induction training for Central Secretariat staff with emphasis on ethics and exposure to organisation of excellence.